

(2023) 03 RAJ CK 0114

In the Rajasthan High Court

Case No : S.B. Civil Writ Petition No. 13834 Of 2021

Arpit Singh Chauhan

APPELLANT

Vs

State Of Rajasthan And Others

RESPONDENT

Date of Decision : 28-03-2023

Acts Referred:

Citation : (2023) 03 RAJ CK 0114

Hon'ble Judges : Dinesh Mehta, J

Bench : Single Bench

Advocate : Navneet Poonia, Abhimanyu Singh Ranwat, Rajeev Purohit, Bhavit Sharma

Final Decision : Disposed Of

Judgement

Dinesh Mehta, J

I.A.No.01/2023:

For the reasons stated and considering that the issue involved in the present writ petition has already been set at rest by a co-ordinate Bench of this Court, the matter is taken up for consideration today itself.

S.B. Civil Writ Petition No. 13834/2021:

1. Mr. Poonia, learned counsel for the petitioner at the outset submitted that the controversy involved in the present writ petition is covered in petitioner's favour in the bunch of writ petitions led by S.B. Civil Writ Petition No.17282/2021 in the case of Sharwan Ram Badiyasar Vs. State of Rajasthan & Ors.
2. Mr. Rajeev Purohit, learned counsel for the respondents is not in a position to controvert the submissions made by Mr. Poonia.
3. In the case of Sharwan Ram Badiyasar (supra), while allowing the bunch of writ petitions, this Court has held thus:

" Consequently, except for CW Nos.7528/2021, 8141/2021 and 9997/2021, the writ petitions are allowed. The order dated 24/7/2021 passed by the respondent RPMC cancelling the registration of the petitioners is quashed and set aside. The matters are remanded back to the RPMC, who is directed to issue fresh specific notices to the petitioners pointing out to each individual candidate the deficiency / ineligibility / disqualification with regard to their diploma/registration. On notices being issued, the petitioners shall respond to said notice within a period of two weeks, which date shall be fixed by the RPMC in the notice and after affording opportunity of hearing to the candidates, the RPMC would pass fresh orders in accordance with law. It is made clear that till such time the decision in each individual case is taken by the RPMC, none of the candidates shall be treated as eligible for the purpose of recruitment only on account of the fact that the order dated 24/7/2021 has been quashed by this Court and only after RPMC record specific finding about the registration of the petitioners being valid, they would be treated as eligible by the respondent Board.

It is further directed that till such time the inquiry is completed by the RPMC, the respondents shall keep the posts of selected candidates vacant. The RPMC is directed to complete the entire exercise within a period of four months from the date of this order."

4. The present writ petition also stands disposed of in above terms. The petitioner shall also be entitled for the same relief as has been given in the case of Sharwan Ram Badiyasar (supra).

5. The stay petition also stands disposed of accordingly.